

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.102
C.P. (IB)/133(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

N H Scrap Traders

.....Applicant

Vs

KENA ALLOYS PRIVATE LIMITED

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Ravi Pahwa, Adv a/w. Ms. Pragati Bansal, Adv

For the Respondent

: Ms. Vacha Shah, Adv for Mr. Pratik Thakkar, Adv.

ORDER
(Hybrid Mode)

Now the service report has been filed, which reflects that notice was served upon the respondent on 11.06.2024. Further a Vakalatnama has been filed by the Counsel for the Respondent. However, it is seen from the records that, again no reply has been filed.

Learned Proxy Counsel for the respondent seeks one more opportunity to file a reply. Last opportunity is given to the respondent to file a reply, if any, within a period of ten days, with an advance copy to the other side. Thereafter, rejoinder, if any, before the next date of hearing.

Re-list on 05.08.2024.

-sd-

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)